# THE RAJASTHAN COLONISATION (JAWAI PROJECT GOVERNMENT LANDS ALLOTMENT AND SALE ) RULES, 1978

[Notification No. F.4(2) Rev./Col./76, dated 27.06.1978, Published in Rajasthan Gazette, Extordy. Pt.IV-C(I), dated 06.07.1978]

In exercise of the powers conferred by section 28 read with section 7 of the Rajasthan Colonisation Act, 1954(Rajasthan Act 27 of 1954), the Government of Rajasthan is pleased to make the following rules, namely:-

**1.** Short title, extent and commencement.- (1) These rules may be called the Rajasthan Colonisation (Jawai Project Government Lands Allotment and Sale) Rules, 1978.

(2) They shall apply to such areas to which the Rajasthan Colonisation Act, 1954(Act No. 27 of 1954) has been applied by the State Government under clause (ii) of section 2 of said Act and which are served by Jawai Project.

(3) They shall come into force on the date of their publication in the Rajasthan Rajpatra.

**2.** Applicability of rules to old allotments.- All allotments of Government land made in the Jawai Project area before the commencement of these rules shall be deemed to have been made under these rules.

3. Interpretation.- In these rules unless there is any thing repugnant in the subject or context-

- (i) "Act" means the Rajasthan Colonisation Act, 1954(Rajasthan Act 27 of 1954);
- (ii) "Allotting Authority" means the Collector as defined in clause (ii) of Sec. 2 of the Act;

<sup>1</sup>[(ii-A) "Beneficiary of the Integrated Rural Development Programme" means a person a person who has been identified as being below the subsistence level and included in the Integrated Rural Development Programme and certified as such by the Collector or his authorised representative;]

- (iii) **"Command Land"** means land shown as such by the Irrigation Department in their command statement with reference to Jawai Project;
- (iv) "Displaced Agriculturist" means a person who has been displaced from his agricultural holding due to the construction of a project or its canals or other works connected there with, and has not been compensated in any other way for his lands an includes a land holder whose lands may have been submerged in a reservoir constructed on the project or acquired for the construction of canals or other work connected there with.
- (v) **"Government Land"** means and includes all lands belonging to or vesting in the State Government except those in which Khatedari Rights have been acquired by or conferred upon any person under the provisions of any law for the time being in force;

<sup>1.</sup> Inserted by Notfn. No. F.4(25) Rev./Col./77, dt. 10.11.1982.

(vi) "Gram Panchayat" and "Panchayat Samiti" will respectively have the same meaning as is assigned to these expressions by the Rajasthan Panchayat Act, 1953 (Act No. 21 of 1953) and the Rajasthan Panchayat Samitits and Zila Parishad Act, 1959 (Act No. 37 of 1959) and which forms part of a colony to which these rules apply;

<sup>1</sup>[(vi-A) "Integrated Rural Development Programme" means programme undertaken by the State Government to identify the poorest person subsisting below the poverty line, as well as the subsistence level and residing in a rural area, and to provide productive assets and benefits for their economic upliftment;]

(vii) **"Landless person"** means a resident of Rajasthan who is either a bona fide agriculturist or an agricultural labourer, cultivating or likely to cultivate the land personally and whose main source of income is agriculture or any subsidiary occupation like cattle breeding, provided such person does not hold any tenure land anywhere in Rajasthan or such land that he holds is less than a fragment:

Provided that a released Sagri as certified by the Sub-Divisional Officer will be treated as landless person of that village.

<sup>2</sup>[Provided further that the following categories of persons shall not be deemed to be landless persons, namely:-

- (a) An employee other than a casual or work charged employee of the Government, or of a commercial or industrial establishment or concern, his wife and children dependent on him;
- (b) A person who has sold, or otherwise transferred, the whole or part of the land held by or allotted to him other than land transferred to or acquired by the Government or statutory bodies, and thereby reduces the size of his holding to become a landless person.]
- (viii) "Advisory Committee" means a committee formed under rule 13;
- (ix) **"A Released Sagri"** means a person who is certified by the Sub Divisional Officer as such.

**Explanation.-** for the purpose of this proviso "Sagri" means the bonded labourer as defined in the Bonded Labour System (Abolition) Act, 1976 (Central Act 19 of 1976).]

(x) Words and expressions defined in the Rajasthan Tenancy Act, 1955 (Act No. III of 1955) shall, wherever used herein, be construed to have the meanings assigned to them by the said Act.

<sup>1.</sup> Inserted by Notfn. No. F.4(10) Rev./Col./75, dt. 27.12.1982.

<sup>2.</sup> Inserted by Notfn. No. F.4(10) Rev./Col./75, dt. 27.12.1982.

**4. Application of General Colony Conditions.**- The Rajasthan Colonisation (General Colony) Conditions, 1955, issued under sub-section (2) of section 7 of the Act shall mutatis mutandis, apply to all allotments of land made under these rules.

**5.** Persons eligible or allotment of Government Lands.- <sup>1</sup>[(1)] The persons eligible to allotment of Government lands under these rules shall be-

(a) Landless tenants including landless tenants belonging to Scheduled Castes and Scheduled Tribes.

- (b) displaced agriculturists;
- (c) Panchayat and Panchayat Samitis;
- (d) unemployed landless agricultural graduates;
- (e) released Sagris;
- <sup>2</sup>[(f) Beneficiary of the Integrated Rural Development Programme.]

<sup>3</sup>[(2)The land belonging to a member of a Scheduled Caste or Scheduled Tribe which vests in the State Government under sections 175 and 176 of the Rajasthan Tenancy Act, 1955 and under section 13 and 14 of the Rajasthan Colonisation Act, 1954, shall be allotted only to a member of a Scheduled Caste or a Sheduled Tribe respectively, in accordance with the provisions of these rules.

**6. Reservation.-** 25% of the Government land in Jawai Project area shall be reserved for allotment at reserve price to :-

(i) Panchayat Samitis and Panchayats;

(ii) Members of Scheduled Castes and Scheduled Tribes. The remaining land shall be disposed off by allotment to displaced agriculturists and landless persons but the State Government may reserve any area in Jawai Project for auction.

<sup>4</sup>[6-A. Reservation of land for Scheduled Caste/Scheduled Tribe.- Notwithstanding anything contained in rule 6, the State Government may reserve 25% of the Government land, which is situated within a radius of 12KM from the periphery of a city having population of one lakh persons or more, or within a radius of 8 KM from the periphery of a town having population of fifty thousand or more but less than one lakh persons, or within a radius of 3 KM from the periphery of a town having population of twenty five thousand or more but less than fifty thousand persons for the persons belonging to Scheduled Castes or Scheduled Tribes. The remaining land shall be allotted to other landless persons eligible for allotment.

<sup>1.</sup> Renumbered by Notfn. No. F.4(13) Rev./Col./83, dt. 25.11.1983

<sup>2.</sup> Substituted by Notfn. No. F4(25) Rev./Col./77, dt. 10.11.1982.

<sup>3.</sup> Inserted by Notfn. No. F.4(13) Rev./Col./83, dt. 25.11.1983.

<sup>4.</sup> Substituted by Notfn. No. F4(18) Rev./Col./76, dt. 25.06.1981.

7. Persons not eligible for allotment of Government Land.- (i) No allotment of Government land shall be made to any displaced agriculturist or person even though his lands may have been acquired in connection with the project if his total holding after such acquisition exceeds the ceiling limit fixed by any law for the time being in force.

(ii) The claims of such persons for compensation may be settled by cash payment.8. Terms of allotment.- (1) No person shall be entitled as of right to allotment of Government land under these rules or to the acquisition of tenancy rights.

(2) Subject to the terms and conditions specified in the Rajasthan Colonisation (General Colony) Conditions, 1955 all the allotment of Government land under these rules shall be on a permanent basis, the allottees being eligible to the conferment of Khatedari rights unless otherwise stated. All allotments so made shall be subject to the special terms and conditions, if any, further imposed by the Government.

<sup>1</sup>[(2-a) In case where allotment of land is made to married agriculturist, the allotment shall be made in the joint name of husband and wife and the allottees in such case shall be deemed to be joint allottees.]

- **9. Lands not available for allotment under these Rules**.- The commanded lands falling within the Municipal limits of any town or city shall not be disposed of under these Rules.
- **10. Priorities In allotment**.- (1) Except in cases falling under rule 6, the following order of priority shall be observed in the allotment of Government land under these Rules.-

(i) Displaced agriculturists;

<sup>2</sup>[(ii) Persons identified as Beneficiaries of the Integrated Rural Development Programme.]

(iii) landless persons.

(2) Allotment to persons under category (iii) above shall be made in the following order of preference:-

(i) landless of the same village;

(ii) landless of the adjoining villages;

(iii) landless of the same Tehsil:

<sup>3</sup>[Provided that a landless person who does not hold any tenure land anywhere in Rajasthan or such land as he holds in less than  $2^{1/2}$  acres of irrigated land or 5 acres of unirrigated land shall be given preference within the category specified in sub-rule(2) which appertains to him.]\_

- 2. Substituted by Notfn. No. F4(25) Rev./Col./77, dt. 10-11-1982.
- 3. Inserted by Notfn. No. F.4(10) Rev./Col./75, dt. 27.12.1982.

<sup>1.</sup> Inserted by Notfn. No. F.4(13) Col./88, dt. 11.09.2002.

**11. Procedure for allotment.-** (1) The Allotting Authority shall before taking up the allotment in any particular area issue under its signatures a public notice in Form-I inviting applications for allotment from displaced agriculturists and landless tenants within a time fixed therein.

(2) Copies of the said public notice shall be affixed on the notice board of the office of the Allotting Authority and office of the Tehsil concerned, and in a conspicuous place in the village concerned and the same shall also be proclaimed by beat of drum in the village or villages in which lands to be allotted are situated.

- 12. Application for allotment.- (1) Within one month from the date of publication of the public notice under sub-rule (1) of rule 11, any person eligible for allotment of Government land on permanent basis under these rules, may submit to the Tehsildar of his area an application in writing in Form-II for such allotment provided that the State Government may by notification reduce the period of one month to <sup>1</sup>[7]days within which the eligible persons may submit application to the Tehsildar.
- (2) The Tehsildar shall, on receipt of an application for allotment:-

(a) Immediately register it in a register to be maintained in the Tehsil in Form-IV and issue to the applicant a receipt in Form-III; and

(b) Scrutinize these applications and verify the particularts mentioned in the application with reference to relevant entries in the land records and may also conduct such enquiry as may be necessary as regards the rights and eligibility of the applicant for allotment under these rules.

(3) The Tehsildar shall submit within <sup>2</sup>[such time as may be fixed by the Allotting Authority], all applications with his report on each of them to the allotting authority.

(4) On the grant of the application, the allotting authority shall issue an allotment order to the applicant and will deliver possession of the land allotted to him.

(5) Application received after due date or made by persons who are not eligible to allotment under these rules shall be rejected.

**13.** Allotments to be in consultation with the Advisory Committee.- (1) All allotments shall be made by the allotting authority in consultation with an Advisory Committee consisting of –

(a) the member of the Rajasthan Legislative Assembly in whose constituency the land is situated;

(b) the Pradhan of the Panchayat Samiti in whose jurisdiction the land is situated or a nominee of such Samiti;

<sup>1.</sup> Substituted by Notfn. No. F4(13) Rev./Col./88, dt. 24-12-1988.

<sup>2.</sup> Substituted by Notfn. No. F4(13) Rev./Col./88, dt. 24-12-1988.

- (c) the Sarpanch of the Gram Panchayat in whose jurisdiction the land is situated; and
- (d) a representative of the Scheduled Castes or Scheduled Tribes as may be nominated by the Government if there is no representation of the said castes or tribes in the Advisory Committee.

(2) The allotting authority shall give to the members of the Advisory Committee at least 15 days, notice of the date of meeting:

Provided that if any member of the Advisory Committee fails to attend on the date fixed despite service of notice, the Allotting Authority shall carry on the work of allotment in consultation with such of the members as attend the meeting.

**Explanation-** The notice of the date of meeting shall be served in the manner prescribed in the Revenue Courts Manual for the service of summons or notices:

Provided that if the service is not possible in the aforesaid manner the notice shall be sent under a postal certificate or by registered post:

Provided further that the State Government may by notification reduce the notice period of 15 days to 7 days.

(3) The allotting authority and the members of the Advisory Committee shall meet at the headquarters of the allotting authority or at any other place as may be decided by the allotting authority.

(4) The minutes of the meeting shall be recorded by the allotting authority and signed by the members present, and if there is a difference of opinion, the opinion of each member attending the meeting shall be recorded. In case of difference of opinion between the members of the Advisory Committee and the allotting authority, the latter shall record his reasons and pass final orders rejecting or granting the application for allotment. If there are more than one applicant of the same category for the same plot of land, the land shall be allotted by drawing of lots amongst the said applicants in the manner laid down in sub-rule (5). No applicant is entitled to more than one plot of lands under these rules.

(5) For the purpose of drawing lots, one box of suitable size will be used. This box will contain paper sups bearing the names of eligible applicants of the same category. After the Advisory Committee has satisfied themselves that slips in respect of eligible applicants for a particular plot have been duly prepared, such slips shall be rounded up in the shape of balls and put into the box and thereafter, the box shall be turned up and down so that the balls are satisfactorily mixed up. The lots will be drawn under the supervision of the Advisory Committee in the meeting and by a person selected at random from amongst persons present on the occasion. The names of the successful applicants will be recorded in the minute of the meeting. Thereafter, necessary steps will be taken for allotment of Government lands leases after calling for necessary security deposit and compliance with other instructions.

<sup>1</sup>**[13-A Regularisation of certain cases of trespassers.-** (1) Notwithstanding anything contained in these rules, and subject to the specific or general directions of the Government, the Allotting Authority may on the advice of the Advisory Committee, instead of ejecting a trespasser from the land occupied by him, allow him to retain possession of the whole, or part of such land subject to the extent of the ceiling area applicable to the allottee under the Rajasthan Imposition of Ceiling on Agricultural Holdings Act, 1973 (Rajasthan Act II of 1973):

Provided that such trespasser has been in continuous possession of the trespassed land prior to  $^{2}$ [01.01.2000].

(2) Upon Regularisation in the manner indicated in sub-rule (1), the trespasser shall be deemed to have been allotted the land so regularized under these rules and shall be governed by the terms and conditions prescribed in these rules.

(3) Such trespasser upon Regularisation shall be bound to pay the price at the market rate.

(4) The price so fixed under sub-rule(3) shall be paid by the trespasser in four yearly instalments and the first of such instalments shall be payable within 30 days from the date of order of Regularisation. The subsequent instalments shall be payable on or before 15<sup>th</sup> July every year.

(5) The price of land so fixed shall be deemed to have become due from the date of order of regularization and a simple interest at the rate 6% per annum shall be payable on the amount due the total price. All annual instalments prescribed in sub-rule (4) shall be paid by the allottees at the nearest sub-treasury. In case the allottee does not make payment of the instalments becoming so due even after the lapse of the period prescribed, for each instalment, interest at the rate of 9% per annum shall be payable on the amount of such instalment from its due date and if the instalment continuous to fall in arrears exceeding six months the interest at the rate of 12% per annum shall be payable by such defaulter.

(6) All instalments together with interest, if any, shall be paid at the nearest Treasury or Sub-treasury.

(7) The following rates of rebate shall be allowed to the allottee:-

<sup>1.</sup> Inserted by Notfn. No. F.4(13) Rev./Col./88, dt. 06.05.1989.

<sup>2.</sup> Substituted by Notfn. No. F4(13) Rev./Col./88, dt. 11.01.2008.

Persons belonging to the S.C/S.T/ Others Beneficiary of the IRDP/Displaced Agriculturist/Displaced landless agriculturists/Released Sagri. 15% 10%

Price in one lump sum at

For payment of the whole

the time of allotment.

**14.** Allotment to displaced agriculturists.- (1) So far as possible, land of the same quality and value as may have been acquired from a particular displaced agriculturist shall be allotted to him.

(2) Any claims remaining unsatisfied due to paucity of land may be satisfied by payment of cash compensation.

**15.** Rules of computation and allotment.- (1) For purpose of computation of area, 1 bigha of irrigated land shall be deemed to be equal to 3 bighas of Barani or culturable follow land.

(2) A joint family shall, for purposes of existing holdings or for allotment of land under these rules, be deemed to one person and dealt with accordingly.

(3) When a Khata is held by two or more persons as co-tenants, for purposes of computing the area held by each co-tenant or the area to the allotment of which each of them is eligible, each co-tenant shall be deemed to be in possession only of so much of area of the joint Khata as falls to his share.

(4) While making allotment, as far as may be possible, compact blocks shall be assigned to each allottee.

16. Scale of allotment.- The following shall be the scale of allotment:-

(i) Landless persons and members of Scheduled Castes and Scheduled Tribes- 10 acres of commanded land.

(ii) Panchayat Samiti – upto 50 acres commanded land for the establishment of a seed multiplication farm, or for general agricultural development, subject to the conditions that the Panchayat Samiti shall pay the reserve price regularly and pay the other dues and shall use the land for the purposes for which it is allotted and shall not alienate it in any manner without prior sanction of the Government.

(iii) Panchayat- upto 10 acres commanded land for the purpose of agricultural production, subject to the conditions that the Panchayat shall pay the reserve price regularly and pay the other dues and shall not use the land for any other purpose and shall not alienate it in any manner.

**17. Fixation of Scales of Reserve Price.-** (1) The State Government shall fix the scales of reserve prices which may be charged for Government lands allotted under these rules. Such prices may be different areas and different classes of land.

(2) For the Government lands allotted under the rules, the price at the following scale for each soil class shall be charged from the allottees:-

| S.No. | Distt. | Soil Class  | Price per Bigha        |
|-------|--------|---|------------------------|
| 1.    | Jalore | <br>  | Rs. 300/-<br>Rs. 225/- |
| 2.    | Pali   | Chahi I,II,III<br>Chahi IV, V<br>Jawai I, II      | Rs. 450/-<br>Rs. 375/- |
|       |        | Barani I, II<br>Barani III and<br>Other uncommand | Rs. 225/-              |

(3) The price shall be realised in 10 equal half yearly instalments:

<sup>1</sup>[Provided that the instalment shall be payable from the year in which the irrigation water is let out for such land or two years after the date of allotment, whichever is later.

- <sup>2</sup>[(4) (a) For the Government land situated within a radius of 12KM from the periphery of a city having population of one lakh persons or more, or within a radius of 8KM from the periphery of a town having population of fifty thousand persons or more but less than one lakh persons or within a radius of 3KM from the periphery of a town having population of twenty five thousand persons or more but less than fifty thousand persons and allottee to any landless person other than persons of a Scheduled Caste or Scheduled Tribe, the scale of price to be charged shall be four times of the reserve price, fixed by the Government for that class of land, but from an allottee belonging to Scheduled Caste or Scheduled Tribe, the scale of price shall be twice the reserve price mentioned above.
- (b) For land situated within 2KM from the periphery of a mandi not included in clause (a), the price shall be 25% above the reserve price.
- (c) That allottee of such land shall deposit 25% of the price at the time of allotment and 15% of total price after one year from the date of allotment. The renaining 60% shall be deposited by him in three equal yearly instalments, the first of which shall be deposited on the expiry of two years from the date of allotment, but an allottee belonging to Scheduled Caste or Scheduled Tribe shall deposit the price in ten equal yearly instalments, the first of which shall be deposited on which shall be deposited on the expiry of two years from the expiry of two years from the date.

**Explanation-** The term "Reserve Price" means the price fixed under these rules.]

**18. Cancellation of allotment.-** The Collector of the district shall have the power to cancel any allotment made under these Rules, either suo motu or on the application of any person, in case the allotment has been secured through fraud or misrepresentation, or has been made against the rules or in case the allottee has committed breach of any of the conditions of allotment:

Provided that no such order, to the prejudice of any person, shall be passed without giving such person an opportunity of being heard.

**19.Power of Government to allot lands.-** Nothing contained in these Rules shall at any time and in any manner, limit the powers of the Government in the Colonisation Department to dispose of any Government land in any manner it deems fit:

Inserted by Notfn. No. F.4(2) Rev./Col./81, dt. 08.11.1982 and Substituted by Notfn. No. F4(13) Rev./Col./88, dt. 06.12.1988.

Added by Notfn. No. F.2(9) Rev./Col./69, dt. 20.09.1978 and Substituted by Notfn. No. F4(18) Rev./Col./76, dt. 25.06.1981

<sup>1</sup>[Provided that Government may delegate the powers of allotment in any case or a class of cases under this rule to the Colonisation Commissioner or the Collector or to any other prescribed authority, subject to such terms and conditions as may be prescribed in this behalf.]

**20. Disposal of Government land by auction.**- The State Government may, instead of disposing of all available Government land by allotment, order that the whole or a certain proportion thereof to be specified by it, shall be sold by public auction in which event the provisions contained in rules 20 to 22 of the Rajasthan Colonisation (Bhakra Project Government Lands Allotment and Sale) Rules, 1955 shall, mutatis mutandis apply to such sales by auction.

**21. Allotment of small patches.**- Small patches of land upto 2 acres or less shall be allotted to tenant of contiguous field or holding by charging 25% over and above the reserve price, but if there are more than one claimant for such patch, it will be given to the highest bidder by initiation auction amongst such claimants having contiguous field or holding thereto.

<sup>2</sup>[22. Any person against whom an order cancelling his allotment of land has been passed or whose application for allotment of lands has been rejected by the Allotting Authority, and such order or decision of the Allotting Authority has been upheld in the first appeal, shall, if he prefers a second appeal or a revision, deposit 25% of the reserve price of such land as security in the Government Treasury and furnish copy of the treasury challan with the memo of Appeal, Revision or Review. In case of his failure to make such deposit the second appeal or the revision or review shall not be entertained.]

<sup>1.</sup> Added by Notfn. No. F.18(3)Rev./Col./77, dt. 07.02.1981.

Inserted by Notfn. No. F.4(24) Rev./Col./82, dt. 24.01.1984 and Substituted by Notfn. No. F4(24) Rev./Col./82, dt. 18.01.1985.

# FORM-I [See rule 11(i)] Public Notice

Whereas ...... Bighas of Government lands situated in village ...... of Tehsil ...... is available for allotment for agricultural purposes under the Rajasthan Colonisation (Jawai Project Government Lands Allotment and sale) Rules, 1978, this public notice is hereby issued under rule 11 (i) of the said rules and all concerned are hereby informed that any person who wishes to apply for allotment of any of the lands available for allotment should apply to the Tehsildar concerned within one month of the publication of this notice in the prescribed form. The list of the lands available for the allotment may be seen at the Tehsil Office during office hours on any working day between the date of this public notice and the date of expiry of the period for submission of application.

Issued under my hand and the seal of this office ...... Day of .....

Signature and designation of allotting authority.

## FORM-II [See rule 12(i)] Application for Allotment of Land

Τo,

The Tehsildar,

Tehsil.....

District .....

Subject :- Application for allotment of land under the Rajasthan Colonisation (Jawai Project, Government Lands Allotment and Sale) Rules, 1978.

Sir,

1. I ...... S/o ...... caste ..... r/o...... r/o...... Tehsil ......

#### In the case of married applicant

| We, Shri            | S/o                |        | age       | caste | <br>   |
|---------------------|--------------------|--------|-----------|-------|--------|
|                     | (husband), and Smt |        |           |       |        |
| caste               | occupation         | (wife) | Parmanent | R/o   | <br>of |
| Rajasthan; hereby s | tate as under :-]  |        |           |       |        |

1. Substituted by Notfn. No. F.4(13)Rev./Col./88, dt. 11.09.2002.

| Particulars<br>to be given | (1) That <sup>1</sup> [I/we] <sup>2</sup> [am/are] a displaced agriculturist within the meaning of clause (iv) of rule 2 of the above rules, <sup>3</sup> [my/our] lands, particulars whereof |  |  |  |
|----------------------------|---|--|--|--|
|                            | are given on the margin, having been acquired for the construction of-<br>project   |  |  |  |
|                            | of its canals   |  |  |  |
|                            | other works   |  |  |  |
|                            | Or  |  |  |  |
|                            | That <sup>4</sup> [I/we] <sup>5</sup> [am/are] a landholder whose lands, particulars whereof are  |  |  |  |
|                            | given on the margin, have been submerged in   |  |  |  |
|                            | constructed on Project/ or acquired for the construction  |  |  |  |
|                            | of canals etc.  |  |  |  |
|                            | Or  |  |  |  |
|                            | That <sup>6</sup> [I/we] <sup>7</sup> [am/are] a landless tenant.   |  |  |  |
|                            | Or  |  |  |  |
|                            | That <sup>8</sup> [I/we] <sup>9</sup> [am/are] an agricultural labourer and work as such at   |  |  |  |
|                            | Or  |  |  |  |
|                            | That <sup>10</sup> [I/we] <sup>11</sup> [am/are] a member of Scheduled Caste/Scheduled Tribe  |  |  |  |
|                            | and <sup>12</sup> [my/our] caste is   |  |  |  |
|                            | Or  |  |  |  |
|                            | That the applicant is a Panchayat Samiti/Panchayat.   |  |  |  |
|                            | (2) That <sup>13</sup> [I/we] hold the undermentioned lands/do not hold any, land:-   |  |  |  |

5. Substituted by Notfn. No. F.4(13)Rev./Col./88, dt. 11.09.2002.

<sup>1.</sup> Substituted by Notfn. No. F.4(13)Rev./Col./88, dt. 11.09.2002.

<sup>2.</sup> Substituted by Notfn. No. F.4(13)Rev./Col./88, dt. 11.09.2002.

<sup>3.</sup> Substituted by Notfn. No. F.4(13)Rev./Col./88, dt. 11.09.2002.

<sup>4.</sup> Substituted by Notfn. No. F.4(13)Rev./Col./88, dt. 11.09.2002.

<sup>6.</sup> Substituted by Notfn. No. F.4(13)Rev./Col./88, dt. 11.09.2002.

<sup>7.</sup> Substituted by Notfn. No. F.4(13)Rev./Col./88, dt. 11.09.2002.

<sup>8.</sup> Substituted by Notfn. No. F.4(13)Rev./Col./88, dt. 11.09.2002.

<sup>9.</sup> Substituted by Notfn. No. F.4(13)Rev./Col./88, dt. 11.09.2002.

<sup>10.</sup> Substituted by Notfn. No. F.4(13)Rev./Col./88, dt. 11.09.2002.

<sup>11.</sup> Substituted by Notfn. No. F.4(13)Rev./Col./88, dt. 11.09.2002.

<sup>12.</sup> Substituted by Notfn. No. F.4(13)Rev./Col./88, dt. 11.09.2002.

<sup>13.</sup> Substituted by Notfn. No. F.4(13)Rev./Col./88, dt. 11.09.2002.

| Name<br>of | Name of<br>Tehsil           | Khasra<br>No. | Area | Soi  | l Class   |
|------------|-----------------------------|---------------|------|--|---|
| village    | with<br>name of<br>District | 110.          |      | Nahri Chahi Talabi Tank<br>bed Dehri Sailabi<br>Barani, Banjar | (Irrigated from canals)<br>(Irrigated by wells<br>situated in Khasra No.<br>) (Irrigated from Tank) |
| 1          | 2                           | 3             | 4    | 5  | 6   |
|            |                             |               |      |  |   |

(3) That <sup>1</sup>[I/we] own ..... Cattle ..... ploughs.

2. <sup>2</sup>[I/we], therefore, hereby request that <sup>3</sup>[I/we] may be allotted the under mentioned lands for cultivation:-

| Name of village with name of Tehsil and District | Khasra No. | Area | Soil Class |
|--|------------|------|------------|
| 1  | 2          | 3    | 4          |
|  |            |      |            |

3. <sup>4</sup>[I/we] hereby agree to abide by the provisions of (i) Rajasthan Colonisation Act, 1954 (ii) the Rajasthan Colonisation (General Colony) Conditions, 1955 and (iii) these rules.

4. <sup>5</sup>[I/we] further undertake to pay the price of the land as fixed by the Government.

Yours faithfully,

(Singature)

#### Witness

<sup>6</sup>[I/we] ...... S/o ...... Caste ...... Resident of ..... verify that the statements made in the above application are true to the best of my knowledge.

Signature

<sup>1.</sup> Substituted by Notfn. No. F.4(13)Rev./Col./88, dt. 11.09.2002.

<sup>2.</sup> Substituted by Notfn. No. F.4(13)Rev./Col./88, dt. 11.09.2002.

<sup>3.</sup> Substituted by Notfn. No. F.4(13)Rev./Col./88, dt. 11.09.2002.

<sup>4.</sup> Substituted by Notfn. No. F.4(13)Rev./Col./88, dt. 11.09.2002.

<sup>5.</sup> Substituted by Notfn. No. F.4(13)Rev./Col./88, dt. 11.09.2002.

<sup>6.</sup> Substituted by Notfn. No. F.4(13)Rev./Col./88, dt. 11.09.2002.

### FORM-III

## [See rule 12(2)(a)]

### Acknowledgment of receipt of Application

| Received applica  | ition of Shri   |             | Son of          | Shri res                  | dent  |
|-------------------|-----------------|-------------|-----------------|---------------------------|-------|
| of village/town   |                 | Tehsil      | Distrie         | ct For allot              | ment  |
| of land under Ru  | le 12(1) of the | e Rajasthar | Colonisation (J | awai Project Government L | .ands |
| Allotment and     | Sale) Rules,    | 1978, on    | At              | A.M/P.M.                  | and   |
| registered at Ser | ial No          |             |                 |                           |       |

Tehsildar

### FORM-IV

[See Rule 12(2)(a)]

## Register of Applications for Allotment.

Name of Tehsil ...... Name of District .....

| S.NO | Date | Time | Name of the | Address | Kind of allotment | Remarks |
|------|------|------|-------------|---------|-------------------|---------|
|      |      |      | applicant   |         | claimed           |         |
| 1    | 2    | 3    | 4           | 5       | 6                 | 7       |
|      |      |      |             |         |                   |         |